

NATIONAL COMPANY LAW TRIBUNAL
COURT-V, MUMBAI BENCH

103. IA/3580/2024 C.P. (IB)/1379(MB)2020

IN THE MATTER OF

State Bank of India

... Petitioner

Vs

Euro Multivision Limited

... Respondent

U/s 7 of the Insolvency and Bankruptcy Code, 2016

Order Delivered on 12.07.2024

CORAM:

MS. REETA KOHLI
MEMBER (J)

MS. MADHU SINHA
MEMBER (T)

Appearance through VC/Physical/Hybrid Mode:

For the Petitioner:

For the Respondent:

ORDER

IA/3580/2024:- The prayer in the present IA is for taking on record, the Preliminary Report and Assets Memorandum Report. The same is taken on record. Accordingly, IA is allowed and **disposed of**.

Sd/-
MADHU SINHA
Member (Technical)

Sd/-
REETA KOHLI
Member (Judicial)

// Avdhesh K Patel //